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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 09<sup>th</sup> March, 2026***

+ CRL.M.C. 1674/2026 & CRL.M.A. 6791/2026

SATBIR NEGI ALIAS SATVEER SINGH & ORS. ....Petitioner

Through: Mr. Mani Mishra, Advocate along  
with petitioners-in-person

versus

THE STATE GOVT OF NCT OF DELHI & ANR..

....Respondent

Through: Mr. Yudhvir Singh Chauhan, APP for  
State with SI Sunita  
Respondent no. 2 in person

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**

1. Present petition has been received on transfer.
2. Petitioners herein seek quashing of FIR No.244/2019, registered at police station Pul Prahlad Pur for commission of offences under Sections 498A/406/323/506/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
3. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 11.11.2016, as per Hindu rites and ceremonies.
4. However, due to certain temperamental differences, the parties could not live together and started living separately w.e.f. 24.07.2018. There is no issue from the aforesaid wedlock.
5. On the basis of report lodged by respondent no. 2, abovesaid FIR was registered.



6. After completion of investigation, though the charge-sheet has been filed, charges are yet to be ascertained
7. Fact remains that when the matter was referred to Mediation Centre, Saket Courts, New Delhi, parties were able to sort out their all differences as would be apparent from *Mediation Order* dated 15.04.2025 and the parties have agreed to part ways in a graceful manner.
8. Respondent no. 2 is present in person and is duly identified by IO.
9. Respondent no. 2 reiterates that the matter has been amicably settled and in terms of such settlement, she has already taken divorce by way of mutual consent on 19.11.2025. She also submits that as per settlement, she has agreed to accept a sum of Rs. 3.20 lacs towards full and final satisfaction of her claims including *istridhan*, alimony etc. (past, present and future). She submits that she already received a sum of Rs. 2.20 lacs and the balance amount of Rs. 1 lac has been received by her today, in cash, from the petitioners.
10. She also submits that she would have no objection if the FIR in question is quashed. She submits that settlement is voluntary in nature.
11. Next date before the learned Trial Court is stated to be 23.05.2026.
12. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.
13. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.
14. Consequently, to secure the ends of justice FIR No.244/2019,



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registered at police station Pul Prahlad Pur for commission of offences under Sections 498A/406/323/506/34 IPC, along with all consequential proceedings arising therefrom, is hereby quashed subject to cost of Rs. 25,000/- to be deposited with concerned District Legal Services Authority. Proof of such deposit along with original affidavits of petitioners as well as respondent no. 2, copies of which have been filed with the present petition, be submitted before the learned Trial Court on or before next date of hearing before learned Trial Court.

15. The petition stands disposed of in aforesaid terms.
16. Application also stands disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**MARCH 9, 2026/dr/pb**